

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 184 of 2011

Dated: 5th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta Judicial Member
Hon'ble Mr. V. J. Talwar Technical Member**

Delhi Transco Ltd	Versus	Appellant (s)
D.E.R.C		Respondent(s)

**Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Sneha Venkataramani**

Counsel for the Respondent(s) : None.

ORDER

Mr. Anand K. Ganesan, learned counsel for the appellant submits that service of notice has not been effected upon all the respondents. He seeks time to effect service of notice upon all the respondents. Accordingly, appellant is directed to cause service of notice upon all the respondents afresh. Dasti service is permitted.

Fix the matter on **1st February, 2012.**

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**

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